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ADMISSION No.4

OA No.848/2012

Advocate(s) - Mr.S.Mohanty

Advocate(s) - Mr.H.K.Tripathy

Date – 21st December, 2012.

CORAM
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr.S. Mohanty, Learned Counsel appearing for the Applicant and Mr. H.K.Tripathy Learned Counsel appearing on behalf of the Respondents.

This matter was earlier listed on 17.12.2012. When the matter was taken up for admission on 17.12.2012 Mr.Tripathy, Learned Counsel appearing for the Applicant submitted that in view of the prayer made in another OA No.801/12 filed by the Applicant, this OA is hit by constructive resjudicata and, therefore, he prayed for dismissal of this OA. Hence this matter was posted todate along with OA No. 801/12.

Mr.Mohanty, Learned Counsel for the Applicant orally submitted that he may be permitted to withdraw this OA No. 848/12 with liberty to approach this Tribunal relating to the grievance raised in OA No. 848/12 when exigency arises. This was not objected to by Mr.Tripathy, Learned Counsel appearing on behalf of the Respondents/KVS. Hence, the prayer of the Learned Counsel for the Applicant is allowed and this OA No.848/12 is dismissed as withdrawn granting the liberty to the Applicant to re-agitate his grievance, if any, afresh if such exigency arises after disposal of this OA No. 801/12.



(A.K.Patnaik)
Member (Judicial)